

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.21/RP/2022

in

Petition No. 240/GT/2020

Coram:

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 23rd August, 2022

IN THE MATTER OF

Review of Commission's Order dated 14.4.2022 in Petition No. 240/GT/2020 in respect of determination of tariff for the Period from 1.4.2014 to 31.3.2019 of Sipat STPS Stage-I power station (1980 MW).

AND

IN THE MATTER OF

NTPC Ltd.
NTPC Bhawan
Core-7, Scope Complex
7, Institutional Area, Lodhi Road
New Delhi-110003

...Review Petitioner

Vs

1. Madhya Pradesh Power Management Co. Ltd,
Shakti Bhawan, Vidyut Nagar,
Jabalpur-110 003
2. Maharashtra State Electricity Distribution Co. Ltd,
Prakashgad, Bandra (East),
Mumbai – 400 051
3. Gujarat Urja Vikas Nigam Ltd.,
2nd Floor Sardar Patel Vidyut Bhawan, Race course,
Vadodara -390 007
4. Chhattisgarh State Power Distribution Co. Ltd.
Vidyut Sewa Bhawan, Dagania,
Raipur – 492 001



5. Electricity Department
Government of Goa, Vidyut Bhawan, Panaji,
Goa – 403 001
6. DNH Power Distribution Corporation Ltd.
UT of DNH, Silvassa – 396 230
7. Electricity Department,
Administration of Daman & Diu,
Daman-396 210

...Respondents

Parties Present:

Shri A.S. Pandey, NTPC
Shri Anurag Naik, MPPMCL

ORDER

The Review Petitioner, NTPC has filed this Review Petition against the Commission's order dated 14.4.2022 in Petition No. 240/GT/2020 (in short 'the impugned order') whereby, the generation tariff of Sipat STPS Stage-I power station (1980 MW) (hereinafter referred to as "the generating station") was trued-up for the 2014-19 tariff period in accordance with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as 'the 2014 Tariff Regulations').

2. Aggrieved by the impugned order dated 14.4.2022, the Review Petitioner has filed this Review Petition on the ground that there is an error apparent on the face of the record on the following issues:

(A) Difference in the rate of interest on loan, as claimed and allowed;

(B) Disallowance of capital spares of Rs.11.58 lakh as part of exclusions as well as capital spares consumption claimed in 2018-19.

Hearing dated 12.8.2022

3. The Review Petition was heard through virtual conferencing, on 12.8.2022. During the hearing, the representative of the Review Petitioner made detailed



submissions in the matter. Considering the submissions of the Petitioner, the Review Petition is 'admitted' on the issues raised in paragraph 2 above. Notice shall be issued to the Respondents.

4. The Review Petitioner shall serve the copy of the review petition, along with this order, to the Respondents by **26.8.2022**. The Respondents are directed to file their replies on 'merits' on or before **7.9.2022**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, by **14.9.2022**. Pleadings shall be completed by the parties within the due date mentioned and no extension of time shall be granted for any reason.

5. Review Petition No. 21/RP/2022 shall be listed for hearing on **11.10.2022**.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I. S. Jha)
Member

